

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 195/ND/2017
(CA No.446/C-III/ND/19)

In the matter of :

IndusInd Bank Ltd

.. PETITIONER

Vs.

Gallium Industries Ltd

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 11.7.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Ms. Deepa Krishan,
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Nalin Kaushik, Advocate for Liquidator
For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present. CA No.446/C-III/ND/2019 has been filed and in relation to which, Ld. Counsel for the Liquidator is present and represents that this is the 4th Progress report filed on 30.6.2019 (for the quarter ending 01.4.2019 to 30.6.2019). The said report is taken on record subject to all just exceptions. It is further brought to the notice of this Tribunal by Ld. Counsel for the Liquidator that Application in CA No.434/C-III/ND/2019 has been filed seeking directions to the Central Government /Serious Fraud Investigation Office (SFIO) to investigate the affairs of the Corporate Debtor, both during CIRP proceedings as well as presently to the Liquidator.

Let this Application be posted for maintainability on 05.8.2019.

-Sd-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

-Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit